

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 17
TP (Co. Act.)- 26(PB)/2024
Old CP No. 662/2014

IN THE MATTER OF:

Ms. Radhika S. Ichhpuniani Anr. W/o Mr. Vinod Petitioner/Applicant
Ananthram
Vs.
Ms. Sudvin Finvest Fairdeals P. Ltd. Respondent

Order u/S. 433(e)/433(f) of the Companies Act, 1956

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Shweta Pattnaik
For the Respondent : Adv. Bhuvan Gugnani with Adv. Rupender Sharma
& Adv. Malvika Arora

ORDER

Ms. Shweta Pattnaik, Ld. Proxy Counsel for P-2 appears physically and states that P-2 is out of India and there are no instructions so far. The Counsel on record is also not available; hence, they cannot proceed with the matter.

Mr. Bhuvan Gugnani, Ld. Counsel for the Respondent appears through VC and states that no steps have been taken by the Petitioners.

We find that the Petitioners are not serious in prosecuting the matter.

Nevertheless, in the interest of justice, one last opportunity is given to comply with the earlier order of this Tribunal.

List the matter again **on 10.09.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)